

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7609/2018

(Arising out of impugned final judgment and order dated 12-05-2017 in WP No. 1175/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DHARAMPAL

Petitioner(s)

VERSUS

UP POWER CORPORATION LIMITED & ORS. Respondent(s)
(FOR I.R. and IA No.73652/2018-CONDONATION OF DELAY IN FILING and IA No.73657/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.73655/2018-EXEMPTION FROM FILING O.T. and IA No.73654/2018-CONDONATION OF DELAY IN REFILING)

WITH

Diary No(s). 7617/2018 (XI)
(FOR I.R. and IA No.75819/2018-CONDONATION OF DELAY IN FILING and IA No.75822/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75821/2018-EXEMPTION FROM FILING O.T. and IA No.75820/2018-CONDONATION OF DELAY IN REFILING)

Date : 02-07-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Sandeep Kumar Jha, AOR
Mr. Prashant Singh, Adv.
Mr. Arjun Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing O.T. and exemption from filing c/c of the impugned order are allowed.

Delay condoned.

Issue notice.

Tag with SLP (C) NO. 13078/2018.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER